
Ramesh Kumar Vs Gurcharan Singh and others

**Criminal Miscellaneous No"s. 38897-98 of 2005 and Criminal Miscellaneous No.
300-MA of 2005**

Court: High Court Of Punjab And Haryana At Chandigarh

Date of Decision: July 13, 2006

Citation: (2006) 07 P&H CK 0237

Hon'ble Judges: H.S. Bedi. Actg, C.J; Ranjit Singh, J

Bench: Division Bench

Advocate: J.K. Goel, for the Appellant;

Judgement

@JUDGMENTTAG-ORDER

1. We have heard the learned counsel for the appellant. We find that this matter had been instituted in 1997 and till the date of the dismissal of the

complaint on 21.2.2004, the accused had not even put in appearance before the trial Court. We are, therefore, of the opinion that merely because

the appellant had defaulted on one date, was not a ground under which complaint ought to have been dismissed. We accordingly set-aside the

order dated 21.2.2004 and direct the trial Court to proceed with the matter in accordance with law. The appellant shall appear before the trial

Court on 14.9.2006.